

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 386 OF 2018 &
IA NOS.1495, 1496, 1497 & 1688 of 2018 & 1589 of 2019**

Dated: 13th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s. SKN Haryana City Gas Distribution (P) Ltd. Appellant(s)
Versus
Petroleum and Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Surjeet Singh

Counsel for the Respondent(s) : Mr. Utkarsh Sharma
Ms. Kaveri Vats for PNGRB

ORDER

Admit. Learned counsel for the respondents may file reply/objections to the main appeal on or before 30.10.2019 after serving advance copy on the other side. Rejoinder, if any, may be filed within two weeks thereafter, i.e. on or before 14.11.2019.

List the matter on **15.11.2019**.

(B. N. Talukdar)
Technical Member (P&NG)
Bn/kt

(Justice Manjula Chellur)
Chairperson